### A. List of WHO-GMP Certification Agencies

1. Drug Controllers/FDA Commissioners of the concerned states

### B. List of HACCP Certification Agencies

1. The Marine Product Export Development Authority
   MPEDA House, Panampilly Avenue
   P.B.No.4272, Kochi- 682036
2. Export Inspection Agencies/Export Inspection Council.
3. Kerala Bureau of Industrial Promotion
   TC IX/2197, Kurups Lane,
   Sasthamangalam P.O.
   Thiruvananthapuram 695 010
   Tel: 0471-2311882; Fax: 0471-2311883
4. QSI (India) Certification P. Ltd.
   557, Sector-1, Vidyadhar Nagar
   Jaipur-302023
   Tel. No.0141: 2236895
   Fax: 91-141-2236133
   E-mail: qsicert@gmail.com
   Website: www.qsi.india.com

### C. List of SEI CMM level II and above certificate issuing authority

1. Customer Relations
   Software Engineering Institute
   Carnegie Mellon University
   Pittsburgh, PA 15213-3890, USA
   Phone, Voice Mail and on Demand
   Fax: 412/268-5800
   E-Mail:cutrelations@sei.cmu.edu
   www.sei.cmu.edu
2. TeraQuest Metrics, Inc
   P.O.Box 200490
   12885 Research Blvd, Suite 207
   Austin, TX 78750, USA
   Phone: 512/219-0286
   E-Mail:curtis@acm.org
3. Process Transition
   International, Inc 106, Archwood
   P.O.Box 1988
   Annapolis, MD 21401, USA
   Phone: 301/261 9921
   Fax: 410/295 5037
   E-Mail: spi@processtransition.com
4. Global Systems Technology
   5811 Amaya Drive, # 204
   La Mesa, CA 91942, USA
   Phone : 619/697-9947
   Fax: 619/697-9948
   E-Mail:rknudson@g-s-t.commerce
5. Software Technology Transition
   60 Elm Street
   Andover, MA 01810, USA
   Phone:978/474-4413
   Fax:978/475-5432
6. John Ryskowski Consulting
   1544, 9th Street
   Manhattan Beach, CA 90266, USA
   Phone:310/376-*-8255
   E-Mail:jfryskowski@yahoo.com
D. The agencies for ISO (9000) Series & ISO 14000 Series have been accredited on further classification of:


**Annexure I to Appendix 2l**

**Application Form For Enlistment Under Appendix 2l**

to Issue Certification and Modification In Particulars Of An Existing Enlisted Agency

[FOR WHO-GMP: HACCP AND SEI-CMM LEVEL-2 & ABOVE CERTIFICATION]

1. Application for (please tick)

(A) Enlistment  □  (B) Modification in particulars of existing Enlisted Agency □

2. Name and address of the applicant: ................................

(Registered Office in case of limited companies, ................................
and Head Office ................................)

for others )

PIN ☐☐☐☐☐☐☐☐

3. Address of all the Branches/Divisions/Units/located in India if they also to be enlisted.

1. ................ 3. .................

PIN ☐☐☐☐☐☐☐☐ PIN ☐☐☐☐☐☐☐☐

2. ................ 4. .................

PIN ☐☐☐☐☐☐☐☐ PIN ☐☐☐☐☐☐☐☐

4. Details of Accreditation Body from whom the applicant holds a valid accreditation certificate

i. Name and Address:

ii. Whether the accreditation Body is member : Yes / No of International Accreditation Forum

5. In case the application is for modification in existing enlisted agency, give:

Nature of modification required : ......................

and details thereof ...........................................

(In case the application is for modification, information in S.No.2 and 3 above will be as per pre-modified status)

6. Particulars of Fees Paid:

(i) Bank Receipt/Demand Draft No. : ......................

(ii) Amount (in Rs.) (in figures) : ......................

(ii) Amount (in Rs.) (in words) : ......................
Declaration Cum Undertaking for Enlistment in “List of Agencies Authorized to issue WHO-GMP: HACCP
AND SEI/CMM LEVEL II in Appendix 2I Certification

On behalf of M/s _____________________________________________ with its registered / head office located at
__________________________________

1) I hereby certify that I am authorised to sign this declaration cum undertaking.
2) I/We hereby declare that the particulars and the statements made in this application are true and correct to
the best of my /our knowledge and belief and nothing has been concealed or held therefrom.
3) I/We full understand that any information furnished in the application if proved incorrect or false will render
me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4) I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the
Rules and Orders framed thereunder, the Foreign Trade Policy and the Handbook of Procedures.
5) I undertake that the applicant is not a branch/ franchise of a foreign certifying body.
6) I undertake that the applicant has not been de-listed earlier on account of violation of any of the provisions of
the FTDR Act, 1992, or any misrepresentation or fraud.
7) That I/we would be liable for the penal action or other consequences as may be prescribed and taken by the
Ministry of Commerce or the Directorate General of Foreign Trade for any violation of the undertaking or
procedures that are prescribed by the Government.

Name:_______________________________
Designation:_______________________________
Address:_______________________________
Contact Nos:_______________________________
Fax:_______________________________
Email:_______________________________

Signature and seal of Agency: _______________________________

List of documents that should accompany the application for enlistment under Appendix 2I

1. Certified copy of valid accreditation certificate for quality management from National Accreditation Board
for Certification Bodies (NABCB) or any other agency who is a member of International Accreditation
Forum
2. List of firms/companies (whether Indian or foreign) granted certification by the applicant.
3. Declaration cum Undertaking to be given on a stamp paper (Minimum of Two Rupees
4. Fees of Rs. 5000/- (non-refundable)
5. Details on the logistical/infrastructural setup of the agency with regard to:
   Man power, both Technical and Non-Technical
   a. Office automation and information technology
   b. Covered office area
6. Application form is to be submitted in duplicate